इटीज भी हैं जिनके परिणाम से मालूम होता है कि उनका दूसरे किसानों पर अच्छा

SHRI S. C. DEB: May I know when: the final decision will be taken?

SHRI S. N. MISHRA: We are just in the midst of the finalisation of the Plan. It may be possible for us to indicate something about this in the final report which we hope to present to Members by the middle of June.

RETIREMENT OF WORKERS IN GOVERNMENT PRESSES

- *30. SHRI A. C. GILBERT: Will the Minister of Works, Housing and Supply be pleased to state:
- (a) whether it is a fact that according to the rules, the pension papers of the workers of Government of India Presses due to retire, are to be made ready before the date of their retire-
- (b) if so, to what extent this rule is being followed;
- (c) how many workers retired last year in the Central Government Presses and in how many cases the pension papers were kept before their retirement; and
- (d) whether all of these retired workers have begun to draw their pensions, and if not, the reason therefor?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Yes.

(b) The rule is being followed normally. In certain cases, however, where difficulties regarding verification of service records, reflxation of pay as a result of revision of pay scales, delay in the submission of the requisite documents by the workers concerned etc, crop up, the pension

to Questions papers may not be completed before the date

- (c) 31 workers in the Government of India Presses retired during the 1^t year and papers in respect of 15 of them were ready before the date of retirement.
- (d) No. Of the 31 workers, 18 have started drawing their pensions. The cases of the remaining workers could not be finalised for want of:
 - (i) verification of service particulars;
 - (ii) reflxation of the pay under the Revised Scales of Pay;
 - (iii) acceptance of collateral evidences in regard to the unverified portion of service rendered by the Displaced Government Servants in Pakistan by the Central Claims Organisation.
- SHRI A. C. GILBERT: Does the Government ask for periodical reports from the Presses with explanation on pension papers not completed?
- SHRI ANIL K. CHANDA: Yes, Sir. A detailed report is sent by all the departments and subsidiary offices under the Ministry which are scrutinised by the Minister, the Deputy Minister and the Secretary.
- SHRI A. C. GILBERT: In the Case of unsatisfactory explanations, what action is taken by the Government against the lapsing officers?
- SHRI ANIL K. CHANDA: Any unsatisfastory work done by an officer would be penalised.
- SHRI A. C. GILBERT: What corrective measures have been taken by the Government to check recurrence of such things?

SHRI ANIL K. CHANDA: In certain cases, some delay is inevitable, particularly with regard to persons who

have come from Pakistan. In most cases, their service records are not complete. The Pakistan Government have not co-operated with us in giving their service records in their entirety.

IMPORT OF INDUSTRIAL GOODS

◆31. DIWAN CHAMAN LALL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether it is a fact that India will have to import 550 crores worth of industrial goods, namely raw materials and intermediaries during the current financial year?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): At this early stage of the current financial year, it would not be possible to predict, with accuracy, the value of imports of raw materials and intermediaries.

DIWAN CHAMAN LALL: What steps are being taken by Government to produce these raw materials in India and thus avoid import on a large scale?

SHRI MANUBHAI SHAH: That is a continuous process. As a matter of fact, in the last Half-year licensing period, 147 now items have been banned, as the hon. Member knows.

COMPENSATION FOR THE DAMAGE DONE TO INDIAN CHANCERY BUILDING IN KARACHI

- *32. SHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government of Pakistan has agreed to the payment of compensation for the damage done to the Indian Chancery building in Karachi during the demonstrations on the 25th February, 1961;
- (b) if so, what is the amount to be paid; and
- (c) if the answer to parts (a) and (b) above be in the negative, what

reply has been received from the Government of Pakistan in the matter?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) to (c) Our Acting High Commissioner, in an aide-memoire, left with the Pakistan Foreign Secretary, on the 25th February 1961, has demanded appropriate restitution adequate compensation for the damage done to the Chancery building. According to Press Reports in Pakistan the Home Minister of Pakistan stated on 2nd March 1961, that the Government of Pakistan would grant compensation for the damage done to the Indian Chancery building. The Government of Pakistan have, however, not informed us formally or informally that they would pay compensation.

SHRI NIRANJAN SINGH: May I know whether the Government of India has written to the Pakistan Government?

SHRIMATI LAKSHMI MENON: It is stated in the main answer that we have lodged a protest to them.

Mr. CHAIRMAN; They have lodged a protest but they have not received an answer formally or informally.

SHRI JASWANT SINGH: Have they drawn the attention of the Pakistan Government to this Press note that the Pakistan Government has agreed to pay compensation for the damage done to the Chancery?

SHRIMATI LAKSHMI MENON: That is also mentioned. The Home Minister of Pakistan has made a statement about this. Beyond that, we have no information.

SHRI JASWANT SINGH: My question is: Has it been got confirmed that the Pakistan Home Minister did make a statement on behalf of the Government of Pakistan? Did he follow this up?